Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu ****

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 3179 - JK (LD) of 2025 03 -2025 17 -DATED:-

Sanction is hereby accorded to the appointment of Er. Rajesh Gupta, Chief Engineer, PW (R&B) Department, as Officer In charge (OIC) Litigation in WP (C) No. 289/2025 titled UT of J&K & Ors. V/s Arsam Imtiaz Malik including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Secretary to Government,

Dated:- 17 - 03 - 2025

No:-LAW-OIC/03/2025

Copy to the:-

- Learned Advocate General, J&K.
- Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
- 4. Principal Secretary to Government, PW(R&B) Department
- 5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
- 6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
- Director Litigation, Srinagar/ Jammu. 7.
- 8. Law Officer concerned
- 9. Officer In Charge Litigation(OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

Assistant Legal Remembrancer